

Shrimati Maimoona Sultan: I introduce the Bill.

Shri S. M. Banerjee (Kanpur): Let her realise how generous we are.

13.35½ hrs.

CONSTITUTION (AMENDMENT)
BILL*

(Insertion of new article 368A)

Shri Hari Vishnu Kamath (Hoshangabad): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri Hari Vishnu Kamath: I introduce the Bill.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL*

(Amendment of Section 144)

Shri Hari Vishnu Kamath (Hoshangabad): I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

The motion was adopted.

Shri Hari Vishnu Kamath: I introduce the Bill.

CONSTITUTION (AMENDMENT)
BILL

(Omission of article 370) by Shri
Prakash Vir Shastri

Mr. Deputy-Speaker: The House will now proceed with the further consideration of the following motion moved by Shri Prakash Vir Shastri on the 11th September, 1964:—

"That the Bill further to amend the Constitution of India be taken into consideration."

There is a motion in the name of Shri Kamath that this debate should be adjourned. Are you moving it, Mr. Kamath?

Shri Hari Vishnu Kamath (Hoshangabad): There is a motion standing jointly in the names of Dr. L. M. Singhvi, Sardar Kapur Singh, Shri Hem Raj and myself that the debate on the Constitution (Amendment) Bill which has been part-heard or part-discussed on the last day of the Private Members' day a fortnight ago be adjourned.

I beg to move:

"That the Debate on the Constitution (Amendment) Bill, 1964 be adjourned."

While moving this I will say a few words, and that is that the Bill next on the agenda has been reported by Rajya Sabha with certain amendments, and I strongly urge that the amendments made by Rajya Sabha should be considered by this House at the earliest opportunity, and if necessary, if possible, and desirable they should be resisted by the House; particularly about retrospective effect and all that, that must be resisted. In that case, there may be a joint session of the two Houses. Therefore, I do not want the House to shy away from the Bill which was moved by my hon. friend, Shri Raghunath Singh, in April last. It is already six months old and it will be in the interest of parliament